

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF FORE REPRESENTATIONS & TRAVELS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	FORE REPRESENTATIONS & TRAVELS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	18th March, 2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi, India, under the Companies Act, 1956
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U63040DL2008PTC175533
5.	Address of the registered office and principal office (if any) of corporate debtor	A-333, A Wing, 11nd Floor, New Sabzi Mandi, Azadpur, Delhi -110033
6.	Insolvency commencement date in respect of corporate debtor	23 rd December, 2021 (Order received on :11/02/2022)
7.	Estimated date of closure of insolvency resolution process	21st June, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name – Mr. RAJESH RAMNANI Reg No- IBBI/IPA-002/IP-N00993/2020-2021/13187
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add – D-44, Second Floor, Naraina Vihar, New Delhi -110028 Email – rajeshramnani2407@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address – 83, National Media Centre, Shanker Chowk, Nr. Ambiance Mall / DLF Cyber City, Gurugram – 122002 Email – cirp.fore@gmail.com
11.	Last date for submission of claims	25th Feb, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Fore Representations & Travels Private Limited on 23rd December, 2021.

The creditors of Fore Representations & Travels Private Limited are hereby called upon to submit their claims with proof on or before 25th Feb 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA- NA

Submission of false or misleading proofs of claim shall attract penalties.


Rajesh Ramnani
Interim Resolution Professional
Reg No- IBBI/IPA-002/IP-N00993/2020-2021/13187



Date: 11th Feb, 2022
Place: Gurugram